

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-48/2017/ 3050 /A

From :- Smti Pronita Morang,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Biswajit Chakraborty,
District & Sessions Judge,
Nagaon.

Dated Guwahati, the 6th May, 2025.

Sub:- **Casual leave.**

Ref:- Your letter No.DJN/4094 dated 05.05.2025.

Sir,

With reference to the above, I am directed to inform you that your earned leave granted on 08.05.2025 and 09.05.2025 has been converted into **casual leave on 08.05.2025 and 09.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 06.05.2025 till the morning of 13.05.2025.**

Yours faithfully,

- Sd-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-48/2017/3051/A, dated 6.5.2025
Copy to:.

- ✓ 1. The Project Manager, Gauhati High Court.

@
06.05.25
JT. REGISTRAR (VIGILANCE)